

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1728
ANSWERED ON:30.11.2009
ACQUIRING LAND UNDER NREGA
Joshi Shri Pralhad Venkatesh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is acquiring land of small and marginal farmers under NREGA;
- (b) if so, the details thereof;
- (c) whether the Government has considered the interest of the farmers in this regard;
- (d) if so, the details thereof, and
- (e) if not, whether the Government are considering to withdraw this step?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): No, Sir.

(b): Does not arise.

(c) & (d): The benefits of works on individual lands as stipulated in para 1

(iv) of Schedule I of NREG Act have been extended to small and marginal farmers vide Notification dated 22.7.2009. Para 1(iv) of Schedule I of NREGA as revised from time to time reads as under:

‘Provision of irrigation facility, horticulture plantation and land development facilities to land owned by households belonging to the Schedule Castes and Schedule Tribes or below poverty line families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awaas Yojana of Government of India or that of the small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debit Relief Scheme, 2008.’

(e): There is no proposal under this Ministry to withdraw the provisions as contained in para 1(iv) of Schedule I of NREG Act.